

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:273
ANSWERED ON:16.12.1999
VIGILANCE AND MONITORING COMMITTEES
BALIRAM;C. KUPPUSAMI

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether Monitoring and Vigilance Committees at the district/ block/panchayat levels have been set up to monitor the implementation of various Rural Development Programmes;
- (b) if so, the details thereof, State-wise;
- (c) whether these Committees are functioning properly; and
- (d) if not, the effective measures being taken to see that funds are not misused?

Answer

MINISTER OF RURAL DEVELOPMENT (SHRI SUNDAR LAL PATWA)

(a) to (d):- A Statement is laid on the Table of the House.

Statement as referred to in reply to part (a) to (d) of Lok Sabha Starred Question No. 273 to be answered on 16th December 1999.

(a) Yes sir, the State Governments were advised to form Vigilance & Monitoring Committee at state, district and block levels to supervise, exercise vigilance and monitor the various programmes implemented by this Ministry.

(b) A statement showing the state-wise status of constitution of Vigilance & Monitoring Committees is annexed.

(c) The Ministry has been regularly taking up, with the State/UT Governments., the issue of setting up and proper functioning of these committees. In many states the committees have already started functioning.

(d) Besides the Vigilance & Monitoring Committees the Ministry has evolved a comprehensive system of effective monitoring and evaluation through Progress Reports, Financial Returns/Audit Reports, intensive inspections both by Central Government. as well as by the State Government officials, review by various committees and Concurrent Evaluation reports. Funds under different programmes are mostly released in two instalments every year. In all such cases, for the release of second instalment, the DRDAs / Zila Parishads are required to furnish Utilisation Certificates and audit reports.

Annexure as referred to in answer to part (b) of Lok Sabha starred question no. 273 to be answered on 16th December 1999.

State-wise status of constitution of Vigilance & Monitoring Committees

Sl.No State Level at which Vig. & Committee constituted

State District Blocks

1	ANDHRA PR.	Yes	Yes	Yes
2	ARUNACHAL PR.	Yes	Yes	Yes
3	ASSAM	Yes	Yes	Yes
4	BIHAR	Yes	Yes	Yes
5	GOA	Not Available	Not Available	Not Available
6	GUJARAT	Yes	Yes	Yes
7	HARYANA	Yes	Yes	Yes
8	HIMACHAL PR.	Yes	Yes	Yes
9	J & K	#	#	#
10	KARNATAKA	Yes	@	@
11	KERALA	Yes	Yes	Yes
12	MADHYA PR.	Yes	Yes	Yes
13	MAHARASHTRA	Yes	Yes	Yes
14	MANIPUR	Yes	Yes	Yes
15	MEGHALAYA	Yes	Yes	Yes

16 MIZORAM Yes Yes Yes
17 NAGALAND Yes Yes Yes
18 ORISSA Yes Yes Yes
19 PUNJAB Not Available Not Available Not Available
20 RAJASTHAN Yes Yes Yes
21 SIKKIM Yes Not Available Not Available
22 TAMIL NADU Not Available Not Available Not Available
23 TRIPURA Not Available Not Available Not Available
24 UTTARPRADESH Yes Not Available Not Available
25 WEST BENGAL Yes Yes Yes
26 A & N ISLAND Yes Yes Yes
27 D & N HAVELI Yes Yes Yes
28 DAMAN & DIU Yes Yes Same as Dist
29 LAKSHADWEEP Yes Yes Yes
30 PONDICHERRY Yes Same as State Yes

@ In Karnataka, Karnataka Development Programme Review Committee has been formed at the state, district and taluk levels, which perform similar function as that of Vigilance & Monitoring Committee.

In Jammu & Kashmir there is a system of District Development Boards which reviews the Rural Development Schemes. State govt. is of the view that setting up of another district level committee will lead to duplication.